

AS INTRODUCED IN THE RAJYA SABHA
ON THE 28^H NOVEMBER, 2014

Bill No. XXX of 2014

THE CONSTITUTION (AMENDMENT) BILL, 2014

A

BILL

further to amend the Constitution of India.

BE it enacted by Parliament in the Sixty-fifth Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Amendment) Act, 2014.

Short title and
Commence-
ment.

2. For article 155 of the Constitution, the following shall be substituted, namely:—

Amendment
of article, 155.

"155. The Governor of a State shall be appointed by the President by warrant under
5 his hand and seal after considering views of the Council of Ministers of concerned State."

STATEMENT OF OBJECTS AND REASONS

Article 155 of the Constitution provides that the Governor of a State shall be appointed by the President. As per the existing practice, the Governor of a State is appointed by the President on the recommendation of the Central Government. The appointment and role of a Governor has many a times been beset with controversies. This has adversely affected the dignity of high constitutional post and also affects the functioning of the State Governments. Many times, it has been observed that due to lack of coordination and cordial relations between State Government and Governor of the concerned State, controversy erupts between two different authorities which is bad for our democratic system.

It is necessary that the views of the Council of Ministers of the concerned state should be considered while appointing the Governor to maintain cordial relation between two authorities of the State.

Hence this Bill.

MANSUKH L. MANDAVIYA,

ANNEXURE

EXTRACTS FROM THE CONSTITUTION OF INDIA

* * * * *

155. The Governor of a State shall be appointed by the President by warrant under his hand and seal. Appointment of Governor.

* * * * *

RAJYA SABHA

A
BILL
further to amend the Constitution of India.

(Shri Mansukh L. Mandaviya, M.P.)